

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/GT/2016

Subject : Determination of generation tariff for 2014-19 tariff period for Bongaigaon Thermal Power Station (3x250 MW) Unit-1 for the period from anticipated COD of 21.3.2016 to 31.3.2014.

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Assam Power Distribution Company Ltd. and 6 others

Parties present : Shri Nishant Gupta, NTPC
Shri Bhupinder Kumar, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri Manoj Kumar Sharma, BRPL

Record of Proceedings

The representative of the petitioner made the following submissions:-

- a) The instant petition has been filed for determination of generation tariff for 2014-19 tariff period for Bongaigaon Thermal Power Station (3x250 MW) Unit-1.
- b) As per 311th NTPC Board resolution note, the scheduled COD of the Unit-1 of Bongaigaon TPS is 36 months from date of main plant award and COD of subsequent units are at an interval of 4 months thereafter. The main plant TG and SG packages were awarded to BHEL on 5.2.2008. Accordingly, Scheduled COD of Unit-1 is 4.2.2011, Unit-2 is 4.6.2011 and SCOD of Unit-3 is 4.10.2011. However, the Unit-1 was put under commercial operation on 21.3.2016 and the other two are anticipated to be commissioned on 31.3.2017 and 30.9.2017. Thus, there is approximately time overrun of 61.5 months in declaring commercial operation of Unit-1 covered under the instant petition.
- c) He submitted that the time over-run was due to bandhs, ethnic violence, outbreak of Koro syndroms, excessive rainfall, storm causing failure of a structure, non availability of RCC bridge to support heavy consignments and change in source of River Champamati. He requested to condone the time over-run as it is not attributable to it.
- d) There is cost over-run in case of Unit-1 and requested to allow the cost over-run.



e) Bongaigaon TPS Unit-1 has been declared under commercial operation w.e.f. 1.4.2016. The unit is running with declared capacity (DC) of 93% and scheduled generation (SG) of 83%. Further, the audited accounts of the unit will be submitted in few weeks. Accordingly, the representative of the petitioner requested to provide the adhoc tariff for the Bongaigaon TPS Unit-1.

2. The Commission directed the petitioner to file the following information by 20.6.2016 with an advanced copy to the respondents:-

- a) Tariff is claimed for only Bongaigaon TPS Unit-1, however in tariff forms, the capital cost of Unit-2 and Unit-3 has been included, inspite of the fact that anticipated COD of Unit-2 and Unit-3 is on 31.3.2017 and 30.9.2017. Therefore, submit revised tariff forms along with Auditor's Certificate for Unit-1.
- b) Clarify why liability discharged is included in the capital cost. (In Form-I(I)(statement showing claimed capital cost) at page 30 of the petition, the liability discharged is added to the capital cost.)
- c) Documentary evidence in support of trial operation of Unit-1.
- d) Detailed calculation of IDC and IEDC etc. on cash basis with editable soft copy with formula and linkages.
- e) Soft copy of FERV calculation (with formula and links). Year wise statement of FERV up to COD showing therein;
 - a. Total amount of FERV for the period;
 - b. FERV taken to P&L A/c (treated as of revenue nature); and
 - c. Balance FERV capitalized to gross block as on COD
- f) Computation of initial spares.

3. The Commission directed the respondents to file their replies by 30.6.2016 and the petitioner to file its rejoinder, if any, by 8.7.2016. The Commission also directed the parties to file the information/reply/rejoinder within the timeline specified.

4. The Commission further directed the staff of the Commission to process the matter for grant of interim tariff for Unit-I as prayed by the petitioner.

5. The Commission also directed to list the matter on 11.7.2016 for final hearing.

By order of the Commission

-sd/-
V. Sreenivas
Dy. Chief (Law)

Page 2 of 2

